

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00408/2019 in & OA/310/01029/2019

Dated Thursday the 1st day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Arshad Ali,
No. 61, GNG Street, Vardharajapuram,
Near New Century Hospital, Ambattur 600053.Applicant

By Advocate M/s. P. G. Perumal Pandian

Vs

1. The Senior Divisional Personnel Officer/MAS,
Personnel Branch, Divisional Railway Manager's Office,
Chennai Division, Southern Railway,
NGO Annexure, Park Town, Chennai 600003.
2. The Assistant Personnel Officer,
Railway Recruitment Cell, Southern Railway,
No. 5, 3rd Floor, Dr. P. V. Cherian, Crescent Road,
Egmore, Chennai 600008.
3. The Assistant Personnel Officer (Mechanical),
Divisional Office, Divisional Railway Manager's Office,
Personnel Branch, Near Tiruchirapalli Railway Junction,
Tiruchirapalli 620001.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA to waive the appeal period is allowed. The applicant has filed this OA seeking the following reliefs :

- "a. To direct the 3rd respondent herein to act upon the order pertaining to No. T/P/563/TV/PR/ALP/Vol. VIII dated 11.09.2017 and place the applicant in the post of General Departmental Competitive Examination (GDCE) Assistant Loco Pilot through RRB/Chennai.
- b. To pass such further or other orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case."

2. It is submitted that the applicant is seeking appointment on the basis of letter of appointment dt. 11.09.2017. Learned counsel for the applicant submits that the applicant would be satisfied if he is permitted to submit a representation with regard to his grievance to the competent authority and the same is directed to be considered within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the merits of the case, *we deem it appropriate to permit the applicant to submit a detailed representation with regard to his grievance within a period of two weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent authority shall consider the same in accordance*

with the relevant rules and pass a reasoned and speaking order within a period of three months thereafter.

5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

01.08.2019

SKSI